



**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.237/2021
(S.W.P. No.284/2009)

Tuesday, this the 2nd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Zahoor Ahmad Baba (Age 21 yrs)
S/o Nazir Ahmad Baba
R/o Thayan Kalaroos
District Kupwara.

.. Applicant

(Nemo for applicant)

Versus

1. State of Jammu and Kashmir
Through Secretary School Education
Civil Secretariat, Srinagar.
2. Director
School Education Kashmir Srinagar.
3. Chief Education Officer
District Kupwara.
4. Zonal Education Officer
Education Zone Khumeriyal.
5. Shabir Ahmad Zargar
S/o Ghulam Rasool Zargar
R/o Kalaroose Khumeriyal
Kupwara.

.. Respondents

(Through Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)



Justice L. Narasimha Reddy:

The Zonal Education Officer, Khumeriyal initiated steps for appointment of *Rehbar-e-Taleem* (ReT) Teachers in various schools within the District. A tentative list of candidates was also prepared. However, on receiving complaints that adequate opportunity was not given to the eligible candidates, the last date for submission of applications was extended by 21 days, through an order dated 31.08.2009. The applicant seems to be one of the short-listed candidates. He filed SWP No.284/2009, challenging the order dated 31.08.2009. According to him, the selection process would be vitiated, if fresh applications are received half way through.

2. The respondents filed a counter affidavit, narrating the circumstances under which the impugned order was passed. No interim order was passed by the Hon'ble High Court.
3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as TA No. 237/2021.
4. Today, there is no representation for the applicant. We heard Mr. Sudesh Magotra, Deputy Advocate General and perused the records.

5. The challenge in the SWP was to an order, which has just extended the last date for submission of applications by 21 days. The applicant cannot have any plausible objection for that. It is the discretion of the Appointing Authority to extend the last date or even to cancel the notification, as a whole. No prejudice can be said to have been caused to the applicant. At any rate, more than a decade has elapsed from the date of issue of the order, and at a later point of time, the Government has disbanded the Scheme of ReT Teachers itself.

6. Therefore, the T.A. is dismissed as infructuous. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 2, 2021
/dkm/sd/sunil/jyoti/